

**GOVERNMENT OF INDIA
PRIME MINISTER
LOK SABHA**

UNSTARRED QUESTION NO:1596
ANSWERED ON:14.08.2013
GLOBAL CORRUPTION BAROMETER
Shekhar Shri Neeraj;Singh Shri Yashvir

Will the Minister of PRIME MINISTER be pleased to state:

- (a) whether as per the Global Corruption Barometer 2013 graft cases and corruption in India has reached an all-time high with rates being exactly double of the global prevalence;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the Government is aware that as per the survey, 54% Indians paid bribe when accessing public services and institutions during the last one year;
- (d) if so, the details thereof; and
- (e) the concrete steps the Government proposed to take to curb corruption in view of the above report?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) to (e): The Global Corruption Barometer 2013 represents a point of view. The fight against corruption is an ongoing process. The Central Government is fully alive and committed to implement its policy of "Zero Tolerance against Corruption" and has taken several steps, in the recent past, to combat corruption. These include:-

- (i) Enactment of Right to Information Act, 2005;
- (ii) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;
- (iii) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities; State Governments have also been advised to adopt Integrity Pact in major procurements;
- (iv) Introduction of e-Governance and simplification of procedures and systems;
- (v) Issue of Citizen Charters;
- (vi) Ratification of United Nations Convention against Corruption (UNCAC) in 2011;
- (vii) Placing of details of immovable property returns of all Members of the All India Services and other Group 'A' officers of the Central Government in the public domain;
- (viii) Setting up of 71 additional Special Courts exclusively for trial of CBI cases in different states. Besides this, the Government has recently approved creation of another 22 Special Courts in various States throughout the country.

Besides this, the Government has also introduced a number of legislations in the Parliament in the recent past for effectively tackling corruption. Some of them are-

(i) The Lokpal & Lokayuktas Bill, 2011;

(ii) The Whistle-blowers Protection Bill, 2011;

(iii) The Prevention of Bribery of Foreign Public Officials and Officials of Public International Organizations Bill, 2011;

(iv) The Right of Citizens for Time Bound Delivery of Goods and Services and Redressal of the Grievances Bill, 2011; and

(v) The Public Procurement Bill, 2012.